

# FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

## FOR THE ATTENTION OF THE CREDITORS OF M/S BANSI PULP AND PAPER MILLS PRIVATE LIMITED

### RELEVANT PARTICULARS

1.	Name of corporate debtor	M/s Bansi Pulp And Paper Mills Private Limited
2.	Date of incorporation of corporate debtor	30th January, 1996.
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Pune
4.	Corporate Identity No. of corporate debtor	U21099PN1996PTC096746
5.	Address of the registered office and principal office (if any) of corporate debtor	Survey No. 655/657, At Post Kasbe Digraj Samdoli Road, Tal. Miraj Sangli, Maharashtra-416305, India.
6.	Insolvency commencement date in respect of corporate debtor	15th June, 2026
7.	Estimated date of closure of insolvency resolution process	12th December, 2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Pankaj Bhattad Reg No. IBBI/IPA-001/IP-P-02841/2023-2024/14362
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Finvin Turnaround and Restructuring Pvt Ltd, 605, Sunteck Crest, Mukund Nagar, Andheri Kurla Road, Andheri (E), Mumbai City, Maharashtra, 400059, Email: rppankajbhattad@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Finvin Turnaround and Restructuring Pvt Ltd, 605, Sunteck Crest, Mukund Nagar, Andheri Kurla Road, Andheri (E), Mumbai City, Maharashtra, 400059, Email: cirp.bansi@gmail.com
11.	Last date for submission of claims	29th June, 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Not applicable.

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the M/s Bansi Pulp and Paper Mills Private Limited on 15th June, 2026.

The creditors of M/s Bansi Pulp and Paper Mills Private Limited, are hereby called upon to submit their claims with proof on or before 29th June, 2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

**Sd/-**  
**Pankaj Bhattad**  
**Interim Resolution Professional**  
**In the Matter of M/s Bansi Pulp & Paper Mills Private Limited**  
**IBBI/IPA-001/IP-P-02841/2023-2024/14362**  
**AFA Valid Till: 31st December, 2026**  
**17th June, 2026**  
**Mumbai.**

फॉर्म ए जाहीर घोषणा (प्राचीर नादारी आणि दिवाळखोर्गे मंडळाच्या विनियम 6 अंतर्गत (कांजीर व्यक्तीमादी दिवाळखोर्गे निष्काय प्रक्रिया) विनियम, 2016) मे. बन्सी पल्प अँड पेपर मिलस प्रायव्हेट लिमिटेड च्या धनकोचे लक्ष वेधण्यासाठी	
संबंधित तपशील	
1) कांजीर कर्जदाराचे नाव	मे. बन्सी पल्प अँड पेपर मिलस प्रायव्हेट लिमिटेड
2) कांजीर कर्जदाराच्या समावेशाची तारीख	३० जानेवारी 1996
3) प्राधिकरण ज्या अंतर्गत कांजीर कर्जदार समाविष्ट / नोंदीकरणित आहे	कंपनी निबंधक, पुणे
4) कांजीर कर्जदारचे कांजीर ओटव्हा क्रमांक / मर्यादित दायित्व ओटव्हा क्रमांक	U21099PN1996PTC096746
5) कांजीर कर्जदाराच्या कांजीर कार्यालयाचा आणि मूळ कार्यालयाचा पत्ता (असल्यास)	सर्व्हे क्र. 655/657, मू. पोस्ट कसबे डिग्रज समखोर्गे रोड, मंगल सांगली, महाराष्ट्र - 416305, भारत.
6) कांजीर कर्जदाराच्या संदर्भात दिवाळखोर्गे सूक्ष्म श्रेण्याची तारीख	15 जून 2026
7) दिवाळखोर्गे निष्काय प्रक्रिया बंद होण्याची अंतिमतः तारीख	12 डिसेंबर 2026
8) अंतिम ठराव व्यावसायिक मधून कम कमाव्या दिवाळखोर्गे व्यावसायिकाचे नाव आणि नोंदीचा क्रमांक	नाव: श्री. पंकज भट्ट नोंदीचा क्र. IBB/IFA-001/IF-P-02841/2023-2024/14362
9) बोडरकडे नोंदीकरण असलेल्या अंतिम ठराव व्यावसायिकाचा पत्ता आणि ई-मेल	पत्ता: फिनियन टर्नअरवर्ड अँड रिस्कमॅनेज्म प्रॉ. लि., 605, सन्टेक केंद्र, मुंबई नगर, अंधेरी कुर्ला रोड, अंधेरी (१), मुंबई शहर, महाराष्ट्र, 400059, ईमेल: rppanalkajhatth@gmail.com
10) अंतिम ठराव व्यावसायिकांशी फरवणवहार करण्यासाठी वापरला जाणार वर आणि ई-मेल	पत्ता: फिनियन टर्नअरवर्ड अँड रिस्कमॅनेज्म प्रॉ. लि., 605, सन्टेक केंद्र, मुंबई नगर, अंधेरी कुर्ला रोड, अंधेरी (१), मुंबई शहर, महाराष्ट्र, 400059, ईमेल: cirp.bansi@gmail.com
11) दावे सादर करण्याची शेवटची तारीख	29 जून 2026
12) कलम 21 च्या अ-कलम (6ए) च्या खंड (बी) अंतर्गत, अंतिम ठराव व्यावसायिकांचे निश्चित केलेले कर्जदाराचे नाव, जर असतील तर	उल्लेख नाही
13) वगळित कर्जदारांचे अधिकृत प्रतिनिधी म्हणून काम करण्यासाठी ओटव्हाच्या दिलेल्या दिवाळखोर्गे व्यावसायिकांची नावे (प्रत्येक वर्गासाठी तीन नावे)	उल्लेख नाही
14) (ए) संबंधित फॉर्म आणि (बी) अधिकृत प्रतिनिधीचे तपशील वेधे उल्लेख आहेत	वेब लिंक: https://lbbi.gov.in/home/downloads लागू नाही.

याद्वारा सूचना देण्यात येते की, राष्ट्रीय कंपनी कायदा न्यायालयाने, मुंबई खंडपीठ यांनी दि. 15 जून 2026 रोजी मे. बन्सी पल्प अँड पेपर मिलस प्रायव्हेट लिमिटेड चे कांजीर दिवाळखोर्गे निष्काय प्रक्रिया सुरू करण्याचे आदेश दिले आहेत. मे. बन्सी पल्प अँड पेपर मिलस प्रायव्हेट लिमिटेड च्या धनकोना 29 जून 2026 रोजी किंवा त्यापूर्वी एटी क्र. 10 अनुसार नमूद केलेल्या पत्त्यावर अंतिम ठराव व्यावसायिकांकडे पुरवण्यास त्यांचे दावे सादर करण्याचे आवाहन करण्यात आले आहे. अधिक कर्जदारांनी त्यांचे दावे पुरवण्यास इलेक्ट्रॉनिक माध्यमांमधून सादर करावेत. इतर सर्व कर्जदार पुरवण्यास वैयक्तिकरीत्या, पोस्टाने किंवा इलेक्ट्रॉनिक माध्यमांमधून दावे सादर करू शकतात.

खोटे किंवा झिळावू करणारे दावे सादर केल्यास दंड होऊ शकतो.

स्वा./ पंकज भट्ट  
अंतिम ठराव व्यावसायिक  
मे. बन्सी पल्प अँड पेपर मिलस प्रायव्हेट लिमिटेड यांच्या प्रकाशन  
IBBI/IFA-001/IF-P-02841/2023-2024/14362  
एफएम येथे: 31 डिसेंबर 2026  
17 जून 2026  
मुंबई

एसएमएफजी इंडिया क्रेडीट कंपनी लिमिटेड कार्यकारी कार्यालय: 10 वा मजला, कार्लिन कॅ. 101, 102 आणि 103, 2 नॉर्ब अहंनूय, भेकर मॉसटी, चंद्रा कुर्णे कॉम्प्लेक्स, चंद्रा (१), मुंबई- 400051.											
<p><b>मागणी सूचना</b></p> <p>वित्तिय मनेची सुविधा आणि पुरवठ्या आणि सूचना त्रित कायदा, 2002 ("कायदा") ची अंमलबजावणी आणि सूचना ह्रीत (अंमलबजावणी) नियम, 2002 ("नियम") च्या तरतुदी अंतर्गत.</p> <p>एसएमएफजी इंडिया क्रेडीट कंपनी लिमिटेड (एसएमएफजी इंडिया क्रेडीट) चे प्राधिकृत अधिकारी असलेल्या निम्नव्यावकाशांनी नियम 3 यावहा वाचलेल्या कायद्याच्या कलम 13(12) अंतर्गत प्रदान केलेल्या अधिकारांच्या अंमलबजावणी आणि कायदाअंतर्गत उक्त सूचनांच्या स्वीकृतीच्या तारखेपासून 60 दिवसांच्या आता संबंधित सूचनेमध्ये नमूद केलेल्या रकमेची परतफेड करण्याकरिता खालील ऱ्हायकोवर फनाविणीची वेळी आल्या कलम 13(2) अंतर्गत प्रदान केलेल्या अधिकारांच्या अंमलबजावणीत मागणी सूचना निमित्तित कराव्यात. निम्नव्यावकाशांवरून रस्त विवहास वाटोली की ऱ्हायको मागणी सूचना स्वीकारण्यास उद्यतवट करित आहेत, त्यामुळे निम्नव्यावका प्रत्यक्षरूपाने व प्रसिद्धीद्वारा सूचनेच्या पोचवण्यास बाधा होत आहे. मागणी सूचनांचा समाविष्ट तपशील खालील नमूद केले आहेत:</p> <table border="1"> <thead> <tr> <th>ऱ्हायकोचे नाव आणि कर्ज खाते क्रमांक</th> <th>मागणी सूचना दिनांक/रकम</th> </tr> </thead> <tbody> <tr> <td>1. नारायण हाव्वा मिराधिकारी</td> <td>11-जून-२०२६</td> </tr> <tr> <td>2. शेजार विद्या नारायणदास</td> <td>₹. 60,288,147.00 (रुपये साठ लाख अठरावणे हजार एकोणे सत्तयावळीस फक्त)</td> </tr> <tr> <td>3. नजमा हाव्वा मिराधिकारी</td> <td>दि. 03-जून-26 रोजी नुसार</td> </tr> <tr> <td>4. आझम हाव्वा मिराधिकारी</td> <td></td> </tr> </tbody> </table> <p>कर्ज खाते क्र. - 258801312014745</p>		ऱ्हायकोचे नाव आणि कर्ज खाते क्रमांक	मागणी सूचना दिनांक/रकम	1. नारायण हाव्वा मिराधिकारी	11-जून-२०२६	2. शेजार विद्या नारायणदास	₹. 60,288,147.00 (रुपये साठ लाख अठरावणे हजार एकोणे सत्तयावळीस फक्त)	3. नजमा हाव्वा मिराधिकारी	दि. 03-जून-26 रोजी नुसार	4. आझम हाव्वा मिराधिकारी	
ऱ्हायकोचे नाव आणि कर्ज खाते क्रमांक	मागणी सूचना दिनांक/रकम										
1. नारायण हाव्वा मिराधिकारी	11-जून-२०२६										
2. शेजार विद्या नारायणदास	₹. 60,288,147.00 (रुपये साठ लाख अठरावणे हजार एकोणे सत्तयावळीस फक्त)										
3. नजमा हाव्वा मिराधिकारी	दि. 03-जून-26 रोजी नुसार										
4. आझम हाव्वा मिराधिकारी											
<p><b>तारण अचल मालमत्तेचे वर्णन</b></p> <p>पुढील मालमत्तेचे सर्व खंड आणि तुकडे, फ्लॅट क्र. १7 (जुना आर. एस. क्र. 702) एव्हणु जमीन मोजमाग 681555.50 चौ. मी. पॅन्नी मोजमाग 397.20 चौ. मी. सोबा तयार उभी इमारत आणि संरचना सौ. एस. क्र. 287/ए मध्ये स्थित जवाहर नगर, सूचना नगर, बी वॉर्ड, कसबा जवळ, कोल्हापुर महानगरपालिका हद्दीत अ-निबंधक कच्चीर यांच्या अधिकारक्षेत्रात, तालुका- कच्चीर, जिल्हा कोल्हापूर- 416012. चतुर्भुजा पुढीलप्रमाणे: पूर्वकडे: खुली जंगल, पश्चिमकडे: रस्ता, उत्तरकडे: रस्ता, दक्षिणेकडे: पटवरेर यांचा संलग्न बागा.</p> <p>ऱ्हायकोनी याद्वारा सल्ल देण्यात येते की त्यांनी मागणी सूचनेचे अनुपालन करावे आणि प्रदानाच्या वसुलीच्या तारखेपर्यंत त्यांच्या व्याज, अतिरिक्त व्याज, बाउन्स आकार, किस्त व खर्च यासारखे एकोणती वा प्रसिद्धीच्या तारखेपासून 60 दिवसांच्या आता वर दिलेली आणि त्यात नमूद केलेल्या मागणी रकमेचे प्रदान करावे. ऱ्हायकोनी नमूद घ्यावी की एसएमएफजी इंडिया क्रेडीट सुविधा अर्हा आहेत त्यांच्याकडून लाभ घेतलेली कर्ज सुविधा ऱ्हायकोनाद्वारा हाव्वा अहंनूय सुविधा मत्ता म्हणून असलेल्या रकमेच्या वहातमातीत अनुसूचित राहू आहे. जर ऱ्हायकोनी वित्तिय केंद्रच्या आत त्यांची वित्तिय सांगणीची सादरवाक्यस असाव्य इच्छास, एसएमएफजी इंडिया क्रेडीट अंतर्गत सुविधा मनेचा ताबा घेण्याकरिता कायद्याच्या कलम 13 (4) अंतर्गत सर्व हक्कांच्या अंमलबजावणीस हक्कदार असेल, परंतु त्याखालील नियम आणि कायदाअंतर्गत उल्लेख अन्य कोणत्याही मनें विन्ती करून किंवा विक्रीद्वारा किंवा सदर मालमत्तेच्या हस्तांतरणाच्या मर्यादा आणि प्रदानाच्या वसुलीकरिता नाही. एसएमएफजी इंडिया क्रेडीट कडे विक्री किंवा हस्तांतरणाकरिता हक्काचा वापर करण्यापूर्वी सुविधा मत्ता मोहोवळं करणे आणि/किंवा जून करण्याच्या अधिकारासुद्धा आहेत. सुविधा मतेच्या विक्रिनंतर, जर एसएमएफजी इंडिया क्रेडीट च्या देव रकमेची वसुली अपूर्वी पडल्यास हाव्वा असलेल्या मालमत्तेच्या मूल्याबाबत उचित देणीच्या वसुलीकरिता एसएमएफजी इंडिया क्रेडीट कडे स्वतंत्र विधि प्रक्रिया सुरू करण्याचा हक्क सुद्धा आहे. हा कोणत्याही अन्य कायदाअंतर्गत एसएमएफजी इंडिया क्रेडीट कडे उल्लेख अन्य सर्व अतिरिक्त आणि स्वतंत्र उपाय आहे.</p> <p>कायद्याच्या कलम 13 (13) यापुढे आणि सुविधा मतेच्या विभेकनाकरिता उल्लेख वेळेत कायद्याच्या कलम 13 (8) कडे ऱ्हायकोचे लक्ष वेधित आहेत, ज्यायोगे ऱ्हायकोना एसएमएफजी इंडिया क्रेडीट च्या पूर्व - लेखी परवानगीशिवाय, सुविधा मनेचा व्यवहार किंवा कोणत्याही सुविधा मनेची विक्री, भाडेपट्टा किंवा अन्यथा कोणत्याही (अन्य यामान्य व्यवसायखेरीज) तरतुदे त्याची बाबतात लावण्यास मना केलेली आहे / प्रतिबंध करण्यात आले आहेत आणि त्यांचे अनुपालन न झाल्यास उक्त कायद्याच्या कलम 29 अंतर्गत दंडनीय गुन्या आहे. मागणी सूचनेची निम्नव्यावकाशांककडे उल्लेख आहे आणि ऱ्हायकोना, जर उक्त इच्छा असल्यास, सदर प्रत वेळीच्या कार्यालयात वेळेत कामाच्या कोणत्याही दिवशी निम्नव्यावकाशांककडून गुन्या करू शकतात.</p> <p>स्थळ: पुणे स्वा./ प्राधिकृत अधिकारी एसएमएफजी इंडिया क्रेडीट कंपनी लिमिटेड</p>											

FINOLEX INDUSTRIES LIMITED CIN : L40108PN1981PLC024153 Registered Office: Gat No. 399, Village Urse, Taluka Maval, Dist.Pune - 410 506. Tel.No. : +91 20 27408567   E-mail: investors@finolexind.com   Website: www.finolexpipes.com																					
<p><b>NOTICE TO SHAREHOLDERS</b></p> <p><b>SPECIAL WINDOW FOR RE-LODGE MENT OF TRANSFER REQUESTS OF PHYSICAL SHARES</b></p> <p>Pursuant to SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/3750/2026 dated January 30, 2026, read with SEBI Circular No.SEBI/HO/MIRSD/ MIRSD-PoD/P/CIR/2025/97 dated July 02, 2025, we bring to your notice that another special window has been opened for a period of One Year from February 05, 2026 till February 04, 2027, for re-lodging share transfer deeds that were originally submitted before April 1, 2019 but were rejected, returned, or left unattended due to documentation or procedural deficiencies.</p> <p>This facility of a special window is for lodgement of physical securities transfer and dematerialization ("demat") which were sold/purchased prior to April 01, 2019. Kindly refer to the matrix below with regards to the applicability of lodgement:</p> <table border="1"> <thead> <tr> <th>Execution Date of Transfer Deed</th> <th>Lodged for transfer before April 01, 2019?</th> <th>Original Security Certificate Available?</th> <th>Eligible to lodge in the current window?</th> </tr> </thead> <tbody> <tr> <td>Before April 01, 2019</td> <td>No (it is fresh lodgement)</td> <td>Yes</td> <td>✓</td> </tr> <tr> <td>Before April 01, 2019</td> <td>Yes (it was rejected/ returned earlier)</td> <td>Yes</td> <td>✓</td> </tr> <tr> <td>Before April 01, 2019</td> <td>Yes</td> <td>No</td> <td>X</td> </tr> <tr> <td>Before April 01, 2019</td> <td>No</td> <td>No</td> <td>X</td> </tr> </tbody> </table> <p>Kindly note that the request(s) along with are accompanied by original certificate(s) along with transfer deeds and relevant supporting documents will only be considered under this special window. The securities so transferred shall be mandatorily credited to the transferee only in demat mode and shall be under lock-in for a period of one year from the date of registration of transfer. Such securities shall not be transferred/lien-marked/ pledged during the said lock-in-period.</p> <p>For any queries on the above matter, shareholders are requested to contact the Company's Registrar and Share Transfer Agents, M/s. KFin Technologies Limited, Unit: Finolex Industries Limited, Senior Manager Building, Tower B, Plot Nos. 31-32, Financial District, Nanakramguda, Serilingampally, Hyderabad, Rangareddi, Telangana India - 500032. Tel: +91 40-67162222 Email ID: einward.rs@kfintech.com</p> <p><b>SECOND 100 DAYS CAMPAIGN - "SAKSHAM NIVESHAK"</b> Secure Your Investments - Update Details, Claim Dividends</p> <p>The Investor Education and Protection Fund ("IEPF") Authority, Ministry of Corporate Affairs ("MCA"), has, vide circular dated March 27, 2026, launched the second 100 Days Campaign, "Saksham Niveshak", from April 1, 2026 to July 9, 2026, to reach shareholders with unpaid/unclaimed dividends. The Company is accordingly rolling out this campaign to facilitate such claims.</p> <p><b>Objective:</b> To encourage shareholders to update their details and claim unpaid/unclaimed dividends before transfer to IEPF.</p> <p><b>Shareholder Action Required:</b> Kindly update PAN, nomination, contact details, bank account details, and specimen signature with the Company or its Registrar &amp; Transfer Agent, KFin Technologies Limited ("KFin"), to ensure smooth processing of claims.</p> <p>Shareholders of the Company are requested to update their KYC details, including PAN, Email ID, address, mobile number, and bank account details, with their Depository Participant(s) (in case shares are held in demat form) or with the Registrar and Transfer Agent (RTA) (in case shares are held in physical form), to ensure ease of communication and seamless payment of dividend (if any).</p> <p>Shareholders holding shares in physical form are further requested to dematerialize their shares by submitting the share certificates of face value ₹2/- to their respective Depository Participant(s).</p> <p style="text-align: center;"><b>For Finolex Industries Limited</b> Sd/- Date : 16<sup>th</sup> June, 2026 Place : Pune Dakshinamurthy Iyer Company Secretary &amp; Head Legal</p>		Execution Date of Transfer Deed	Lodged for transfer before April 01, 2019?	Original Security Certificate Available?	Eligible to lodge in the current window?	Before April 01, 2019	No (it is fresh lodgement)	Yes	✓	Before April 01, 2019	Yes (it was rejected/ returned earlier)	Yes	✓	Before April 01, 2019	Yes	No	X	Before April 01, 2019	No	No	X
Execution Date of Transfer Deed	Lodged for transfer before April 01, 2019?	Original Security Certificate Available?	Eligible to lodge in the current window?																		
Before April 01, 2019	No (it is fresh lodgement)	Yes	✓																		
Before April 01, 2019	Yes (it was rejected/ returned earlier)	Yes	✓																		
Before April 01, 2019	Yes	No	X																		
Before April 01, 2019	No	No	X																		

टाणे भारत सहकारी बँक लि. , डेव्ड्युल्ड बँक वरुली व विधी विभाग रिस्क्रीम अपार्टमेंट, तळ मजला, बाजी रंगु देसायेंत मार्ग, विष्णु नगर, नौपाडा, टाणे (पश्चिम) - ४००६०२. दुरध्वनी क्र. ८६५२२७७७६९						
<b>सरफेसी अँवट, २००२ च्या कलम १३(२) अंतर्गत मागणी सूचना</b>						
बँकेच्या प्राधिकृत अधिकार्यांनी खालील तपशीलानुसार सदर सूचना जारी केल्याच्या तारखेपासून ६० दिवसांत कर्जाबाकी रकमेची मागणी करण्यासाठी घ्यावताना नमूद कर्जदार यांना सरफेसी अँवट, २००२ च्या कलम १३(२) अनुसारनामध्ये खालील नमूद त्रुसार मागणी सूचना जारी केली आहे. सदर सूचनेचे जाहीर प्रकाशन खालील कर्जदारांच्या सूचनेकरिता करण्यात येत आहे.						
कर्जदार व जागीनमदाराची नावे	कर्ज थकित झाल्याच्या दिनांक व १३(२) नोटीस दिनांक	येणे बाकी मुद्दल रक्कम रु.	येणे बाकी व्याज रक्कम रु.	येणे बाकी दंड व्याज रक्कम रु.	येणे बाकी इतर खर्च रक्कम रु.	दि. ३१/०५/२०२६ अखेर एव्हणु येणे बाकी रक्कम रु.
श्री. नितीन नारायण केणी (कर्जदार/ गहाणवटदार) (कर्जाचे क्र. २४०१/१९९७६, मुख्य शाखा)	१०/१२/२०२५ ०४/०६/२०२६	१६,९२,४००.००	१९,९२२.००	७०९.००	२३६.००	१७,१३,२६९.००
जागीनमदार : १. श्री. रजनिशंकर परशुराम माळी २. श्री. रमेश प्रभाकर म्हाते						
<b>तारण मालमत्तेचा तपशील</b>						
प्लॅट नं १०१, क्षेत्रकळ ६३७ (पूट प्लॉट क्षेत्र) ए विंग, पहिला मजला, देव ज्ञानन विल्डिंग, सर्व क १८, हिस्सा क १६/११ मोजे संशोला, संगोला रोड, सोलापुर जिल्हातील पंढरपुर येथील बंगलार माली निवासजावळ, सोलापुर ४१३३०४ (मालक श्री. नितीन नारायण केणी)						
कर्जदार/ गहाणवटदार यांस सुचित करण्यात येते की, कर्जदार यांनी वरील नमूद रकमेबाबत भरणा मागणी नोटीस तारखेपासून ६० दिवसांत न केल्यास, बँकेच्या प्राधिकृत अधिकार्यांकडून सरफेसी अँवटच्या तरतुदी अंतर्गत वरील नमूद गहाण मिळकत/तारण मालमत्तेचा कर्जा घेण्यात येईल आणि त्याप्रमाणे वित्ताव करण्यात येईल. गहाणवटदार यांस सरफेसी अँवटच्या कलम १३(१) अन्वये बँकेच्या लेखी समतीशिवाय वरील नमूद तारण मालमत्तेचे हस्तांतरण जसे विक्री, भाडेपट्टा वा अन्य स्वरूपात करण्यास बंदी आहे. तसेच सदर जाहीर सूचना सरफेसी अँवट, २००२ च्या कलम १३(२) प्रमाणे त्रुडा घडण्यात यावी. कर्जदार व गहाणवटदार यांना परतला देण्यात येतो की, कलम १३(२) अन्वये निर्गमित गुप्त सूचना निम्नव्यावकाशांककडून कामकाजाच्या कोणत्याही दिवशी प्राप्त करून घ्यावी.						
दिनांक : १६/०६/२०२६ स्थळ : टाणे						<b>सही</b> प्राधिकृत अधिकारी टाणे भारत सहकारी बँक लि. , टाणे

JM FINANCIAL HOME LOANS		जेएम फिनान्शियल होम लोन्स लिमिटेड कॉर्पोरेट आयडीएफिकेशन क्रमांक U65999MH2016PLC288534 कॉर्पोरेट ऑफिस: 3 रा मजला, सुभाषिण आयडी पार्क, प्लॉट क्र. 68 ई, ऑफ वर प्लाट रोड, टाटा स्टील स्मॉर, बोरिवली (पू), मुंबई 400066.	मागणी सूचना
<p>सिख्युरिटायझेशन अँड रिस्कन्ट्रव्हन ऑफ फायनान्शियल असेट्स अँड एम्प्लोसमेंट ऑफ सिख्युरिटी इन्टरेस्ट अधिनियम, 2002 ("अधिनियम") च्या कलम 13(2) अंतर्गत तसेच सिख्युरिटी इन्टरेस्ट (अंमलबजावणी) नियम, 2002 ("नियम") मधील नियम 3 सहा बाबत.</p> <p>ज्याच्याअधी अघोस्ताकारी जेएम फायनान्शियल होम लोन्स लिमिटेड (JMFHLL) याचे अधिनियमांतर्गत प्राधिकृत अधिकारी असून, अधिनियमाच्या कलम 13(12) अन्वये प्रदान करण्यात आलेल्या अधिकारांच्या अंमलबजावणीत, "रूड हाव्वा" या इमारतीतील फ्लॅट, बांधकाम मालमत्ता सी.टी.एस. क्र. 737 क्षेत्रकळ 47 चौ. मी सी.टी.एस. क्र. 725 क्षेत्रकळ 46.2 चौ. मी. पॅन्नी 11.55 चौ. मी. सी.टी.एस. क्र. 726 क्षेत्रकळ 33.3 चौ. मी. पॅन्नी 8.32 चौ. मी. सी.टी.एस. क्र. 722 क्षेत्रकळ 31.9 चौ. मी. सी.टी.एस. क्र. 724 क्षेत्रकळ 17.1 चौ. मी. सी.टी.एस. क्र. 727 क्षेत्रकळ 92.2 चौ. मी. सी.टी.एस. क्र. 723 क्षेत्रकळ 30.4 चौ. मी. सी.टी.एस. क्र. 725 क्षेत्रकळ 34.65 चौ. मी. आणि सी.टी.एस. क्र. 726 क्षेत्रकळ 24.795 चौ. मी. मोजे - धारणी, जिन्हा परियट्टे पुणे, तालुका मजला संमिती हवेली, धामनाबाद धारणी यांच्या हद्दीत तसेच नोंदीच्या विकासात न उच्चजिल्हा नोंदी अधिकारी हवेली, जि.पुणे यांच्या अधिकार क्षेत्रात स्थित.</p> <p>"तसेच वर नमूद केलेल्या संबंधित मागणी नोटीसमध्ये अधिक तपशीलवार नमूद केलेल्यामुळे लागू असलेल्या दराने पुढील व्याज, अतिरिक्त व्याज, तसेच देयकाची पूर्ण वसुली होईपर्यंत झालेला आनुषंगिक खर्च, कूलर, आकारणी इत्यादींसह. जसे संबंधित दायित्वाधारका/कायदेशीर वारसकारांमध्ये प्रतिनिधी यांनी वरीलमार्फत जेएम फायनान्शियल होम लोन्स लिमिटेड (JMFHLL) यांना देव रकम असा करण्यात करू नये, जर उपपणवटदार/सदर अधिनियमाच्या कलम 13(4) तसेच लागू निम्नव्यावकाशांवरून सुविधा मनेच्या अंतर्गत प्रदान केलेल्या मालमत्तेच्या हस्तांतरणाकरिता नमूद केलेल्या संबंधित दिनांकापासून देण्याच्या प्रत्यक्ष भरण्यापर्यंत आणि/किंवा वसुलीपर्यंत आकारण्यात येणाऱ्या पुढील व्याजासह, तसेच संबंधित दायित्वाधारकांनी निष्पादित केलेल्या कर्ज करारनामे व इतर दस्तऐवजां/लेखी कागदपत्रांनुसार, जेएमफायनल्लकडे अदा करावी. सदर कर्जाच्या योग्य परतफेडीची हमी म्हणून खाली नमूद केलेल्या सुरक्षित मालमत्ता संबंधित दायित्वाधारकांनी जेएमफायनल्लच्या पक्षात हाव्वा देवलेल्या आहेत.</p>			
अनु. क्र.	कर्जदार/साहकर्जदार व जागीनमदार क्र.	मालमत्तेचे वर्णन	कलम 13(2) दिनांक एमपीए विनियम, सव्वर दिनांकानुसार एव्हणु थकबाकी रक्कम
1.	1. श्री. सविन कालवार यादामोडे 2. सौ. स्नेहा झानेवर कोकरे 3. श्री. कालवार दण्डू यादामोडे कर्ज खाते क्रमांक : HPU19000004373	जमिनीचा सर्व मा व तुकडा म्हणजे फ्लॅट क्र. 17, बांधकाम क्षेत्रकळ 56.22 चौ. मी (म्हणजे 605 चौ. फूट) थोथ्या मजल्यावरील, "रूड हाव्वा" या इमारतीतील फ्लॅट. बांधकाम मालमत्ता सी.टी.एस. क्र. 737 क्षेत्रकळ 47 चौ. मी सी.टी.एस. क्र. 725 क्षेत्रकळ 46.2 चौ. मी. पॅन्नी 11.55 चौ. मी. सी.टी.एस. क्र. 726 क्षेत्रकळ 33.3 चौ. मी. पॅन्नी 8.32 चौ. मी. सी.टी.एस. क्र. 722 क्षेत्रकळ 31.9 चौ. मी. सी.टी.एस. क्र. 724 क्षेत्रकळ 17.1 चौ. मी. सी.टी.एस. क्र. 727 क्षेत्रकळ 92.2 चौ. मी. सी.टी.एस. क्र. 723 क्षेत्रकळ 30.4 चौ. मी. सी.टी.एस. क्र. 725 क्षेत्रकळ 34.65 चौ. मी. आणि सी.टी.एस. क्र. 726 क्षेत्रकळ 24.795 चौ. मी. मोजे - धारणी, जिन्हा परियट्टे पुणे, तालुका मजला संमिती हवेली, धामनाबाद धारणी यांच्या हद्दीत तसेच नोंदीच्या विकासात न उच्चजिल्हा नोंदी अधिकारी हवेली, जि.पुणे यांच्या अधिकार क्षेत्रात स्थित.	1. 09.06.2026 2. 04.06.2026 3. ₹. 26,20,559/- (रुपये सव्वीस लाख सहा हजार पाचशे एव्हणु पाचशे फक्त) दिनांक 05.06.2026 रोजी थकबाकी रक्कम.
<p>स्वस्थ: महाराष्ट्र, दिनांक- 17 / 06 / 2026</p> <p style="text-align: center;">सही / प्राधिकृत अधिकारी, जेएम फिनान्शियल होम लोन्स लिमिटेड</p>			

SBI भारतीय स्टेट बँक, आर. बी. ओ. जिव. जवाहर ताटा बिल्डींग, बी विंग, ५१३ सदर बाजार, कोरगांव रोड, सातारा		
<b>तारण मिळकतीचा प्रतिकात्मक ताबा घेतल्याची नोटीस (सरफेसी च्या कलम १३(४)अन्वये)</b>		
नोटीस देण्यात येते की, सिख्युरिटायझेशन अँड रिस्कन्ट्रव्हन ऑफ फायनान्शियल असेट्स अँड एम्प्लोसमेंट ऑफ सिख्युरिटी इन्टरेस्ट कायदा २००२ (२००२ चा ५४) च्या कलम १३(२) व सिख्युरिटी इन्टरेस्ट (एम्प्लोसमेंट) नियम २००२ मधील नियम ३ अन्वये प्राप्त अधिकारात खाली नमूद केलेल्या कर्जदारांचे समोर दर्शविलेल्या तारणांमाग मागणी नोटीस पाठवून मागणी नोटीस मिळाल्या तारखापासून ६० दिवसांचे आत बँकेस देणे असलेली संपूर्ण रकम भरण्याची मागणी केलेली होती.		
कर्जदार/जागिनदार मागणी केल्याप्रमाणे भरणा करण्यास असमर्थ ठरले आहेत. सर्वसाधारण जनता व विशेषकरून कर्जदार यांना ही जाहीर नोटीस देण्यात येते की खाली सही करणार यांनी सदर कायद्याच्या कलम १३(४) व सदर नियम क्र. ८ अन्वये खाली नमूद केलेल्या तारखांना तारण मिळकतीचा प्रतिकात्मक ताबा घेतलेला आहे.		
सर्वसाधारण जनता व विशेषकरून कर्जदार/जागिनदार यांना सावधान करण्यात येत आहे की त्यांनी सदर मिळकतीसंबंधात कोणत्याही स्वरूपाचा व्यवहार करू नये. असा व्यवहार केल्यास तो भारतीय स्टेट बँकेच्या ध्यानासह येणे रकमेच्या बोजासह असेल.		
कर्जदारांचे ध्यान सदर कायद्याच्या कलम १३, उपकलम ८ कडे आकर्षित करण्यात येत असून त्यात कर्जदारास आपल्या तारण मिळकतीवरील बोजा उतरवून घेण्यास उपलब्ध असलेल्या कालमर्यादेची तरतूद आहे.		
कर्जदाराचे नाव व पत्ता	थकबाकी रक्कम	मागणी नोटीस तारीख ताबा घेतल्याची तारीख
शाखा: फलटण E-mail : sbi.00452@sbci.co.in श्री. सारार अशोक सरते, सौ. ऐश्यां राम भोसले, मू. पोस्ट सरतेवाडी, सरतेवाडी, फलटण जि. सातारा- ४१५५२३ H2LAC/NO-42646289223 & 42646317853	दि. 0८.0४.२0२६ रोजी रु. २७,९०,९04.६८ (रुपये सत्तावीस लाख एकोणतावळीस हजार नऊशे पाच आणि पैसे अडसह फक्त) आणि लागू झालेले व्याज रु. ८६,५१९.७५ (क. शहरांशी हजार पाचशे नव्याण्णव आणि पैसे पंध्याहत्तर फक्त) / आणि कपराशीत दसनुसार होणारे पुढील व्याज, झालेले खर्च आणि शुल्क इ.	0८.0४.२0२६ १६.0६.२0२६
<p>गहाण अचल मालमत्तेचे वर्णन : रेसिडेन्शियल एकीटेबल मॉर्गिज - फ्लॅट नं. ३०१, तिसरा मजला, श्री वरद रेसिडन्सी, सिटीएस. क्र. ४४८९/ए, ब्लॉक क्र. ६, प्लॉट क्र. १, फलटण, जि. सातारा. चतु:सिमा खालीलप्रमाणे: पूर्वस: बाजूची मोकळी जागा, पश्चिमेस: मोकळी जागा आणि जिना, दक्षिणेस: फ्लॅट नं. ३०२ आणि लिफ्ट, उत्तरेस: बाजूची मोकळी जागा.</p>		
दिनांक : १७.0६.२०२६ ठिकाण : फलटण	प्राधिकृत अधिकारी, भारतीय स्टेट बँक	

मुंबई येथील उच्च न्यायालयाचा न्यायाधिकार						
मुंबई उच्च न्यायालयाच्या मूळ शाखेच्या आस्थापनेवर खालील नमूद केलेल्या पदाकरिता उमेदवारांची निवड व प्रतीक्षा यादी तयार करण्यासाठी जाहिरात प्रसिद्धीच्या दिनांकास पात्रता धारण करणाऱ्या उमेदवारांकडून अर्ज मागविण्यात येत आहेत.						
पदाचे नाव	एव्हणु रिक्त पदे	दिव्यांगासाठी आरक्षित पदे (४%)	निवड यादी	प्रतीक्षा यादी	नियमाप्रमाणे "स्वयंपाकी-नि-शिपाई" या पदासाठी "वेतनश्रेणीमधील वेतन स्तर	नियमाप्रमाणे "स्वयंपाकी-नि-शिपाई" या पदासाठी "रुपये १६६००- रुपये ५२४०० अधिक महागाई भत्ता व नियमाप्रमाणे देय भत्ते
स्वयंपाकी-नि-शिपाई	५	निरंक	५	१	एस-३ : रुपये १६६००- रुपये ५२४००	अधिक महागाई भत्ता व नियमाप्रमाणे देय भत्ते
विस्तृत जाहिरात व अर्ज मुंबई उच्च न्यायालयाचे अधिकृत संकेतस्थळ <a href="https://bombayhighcourt.gov.in">https://bombayhighcourt.gov.in</a> येथून डाऊनलोड करता येईल.						
"स्वयंपाकी-नि-शिपाई" पदासाठी इच्छुक उमेदवारांनी आपले अर्ज जाहिरातीत खंड "इ"मध्ये नमूद केलेल्या आवश्यक कागदपत्रे/ प्रमाणपत्रे/ डिमांड ड्राफ्ट इत्यादींसह जाहिरातीत नमूद केलेल्या पत्त्यावर दिनांक ६ जुलै २०२६ रोजी किंवा तत्पूर्वी पोहोचवतील या बेताने फक्त स्पीड पोस्टद्वारे पाठवावेत. अधिक माहितीसाठी मुंबई उच्च न्यायालयाच्या <a href="https://bombayhighcourt.gov.in">https://bombayhighcourt.gov.in</a> या अधिकृत संकेतस्थळास भेट द्यावी.						
आदेशावरून सही / महाप्रबंधक मुंबई येथील उच्च न्यायालयाचा न्यायाधिकार						
दिनांक : १७ जून २०२६						
डीजीआयपीआर-२०२६-२७/५/सी११५२						

IDBI BANK CIN:L65190MH2004G0148838		आयडीबीआय. बँक लि., स्टिल रिक्वर्डरी, आयडीबीआय हाऊस, पहिला मजला, जानेथर पाटुका चौक, एफ.सी. रोड, विवाजी, नगर, पुणे - 411004	विक्री सूचना
<b>स्थावर मालमत्तेच्या विक्रीसाठी सार्वजनिक सूचना पटिशिष्ट IV-A (नियम 8(6)9(1)ची तरतुद)*</b>			
सुरक्षा हित (अंमलबजावणी) नियमांच्या नियम 8 (6) च्या तरतुदीसह वाचलेल्या आर्थिक मालमत्तेचे सिख्युरिटायझेशन अँड रिस्कन्ट्रव्हन अँड इन्फोर्समेंट ऑफ सिख्युरिटी इन्टरेस्ट एक्ट, 2002 अंतर्			

## PCMC issues water conservation advisory

Express News Service  
Pune, June 16

CONSIDERING THE increasing stress on the city's water sources and the delay in the monsoon this year due to the impact of El Niño, the Pimpri Chinchwad Municipal Corporation on Tuesday issued an advisory to citizens vis-a-vis conserving water in view of the delay in monsoon arrival.

For starters, Municipal Commissioner Vijay Suryavanshi appealed to citizens to use water extremely sparingly and actively participate in water conservation efforts.

On its part, the Water Supply Department of PCMC has urged citizens to follow various measures for water conservation.

The advisory directed citizens to avoid washing vehicles and instructed commercial vehicle washing centers to use water recycling systems. Additionally, filling private and public swimming pools with new water should be avoided as much as possible, the advisory said. It also asked citizens to repair leaks in flush tanks, taps, pipelines, and other water lines in residential and commercial establishments on an immediate basis.

The advisory added that the installation of aerators on all taps has been highly recommended and priority should be given to using devices that increase water use efficiency, to reduce water consumption. Societies, commercial establishments, educational institu-

tions, and industries should regularly review their water usage and implement conservation measures, it added. Keeping rainwater harvesting systems operational, increasing water recycling, and avoiding wastage will be a great help in facing potential water shortages in the future," said Mahesh Barid, Executive Engineer, PCMC.

The civic body further directed all residential societies, commercial complexes, educational institutions, hospitals, and industries in the city to inspect their premises' rainwater harvesting systems and keep them functional at full capacity. Necessary measures should be taken to clean, repair, and maintain these systems in time to ensure rainwater recharges the groundwater, it added.

Furthermore, wastage such as the unnecessary washing of roads, footpaths, premises, or vehicles, over-watering gardens, and allowing water to overflow from overhead tanks should be avoided, PCMC said.

"To ensure the efficient use of available water resources in the city and their long-term availability, water conservation must be implemented at every level. Citizens should adopt measures such as stopping leaks at home, using aerators, avoiding tap water for washing vehicles, and keeping rainwater harvesting systems operational. The city's water security will be strengthened only through the cooperation of citizens," said Pramod Omchase, Chief Engineer, PCMC.

## Govt orders fast-track desilting to safeguard floods

Pune: The Maharashtra state government will introduce a new dedicated scheme to accelerate desilting works of rivers and nalas across the state, said Revenue Minister Chandrashekhar Bawankule today.

At a meeting held at Mantrala on Tuesday, Minister Bawankule instructed officials to prepare a Standard Operating Procedure immediately for desilting works in Nagpur and Amravati districts. He also announced that a decision will be taken to delegate necessary powers to District Collectors for effective implementation of these works.

Bawankule said, "Desilting of rivers and nalas is the need of the hour. These works are extremely important from the perspective of water conservation, ground-water recharge, and flood control. The state government will also soon introduce a new dedicated scheme for nala desilting. Delegating necessary powers to District Collectors will enable these works to be completed more effectively and swiftly."

The meeting was attended by Soil and Water Conservation Minister Sanjay Rathod, Minister of State for Relief and Rehabilitation Ashish Jaiswal, Additional Chief Secretary (Revenue) Vikas Kharge, and senior officers from the Revenue and Water Conservation departments.

Heavy silt accumulation in many rivers and nalas in Nagpur and Amravati divisions is obstructing the natural flow of water, reducing water storage capacity, and adversely affecting groundwater levels, irrigation systems, and flood control during the monsoon. The meeting reviewed delays caused by approvals from various departments, rules regarding silt removal, and local-level difficulties. A decision was taken to delegate necessary administrative powers to District Collectors to make the decision-making process faster at the local level. ENS

## 2 weeks after TCS employee 'suicide', accused at large

Pune: More than two weeks after a 48-year-old Tata Consultancy Services employee allegedly died by suicide at his home in Pune's Bhosari, the three people named in his suicide note remain at large. Investigation is underway, with police recording statements of the company's HR manager and employees, but no arrests have been made yet.

An FIR was filed at Bhosari police station on June 9. ENS

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF M/S BANSI PULP AND PAPER MILLS PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	M/s Banshi Pulp And Paper Mills Private Limited
2. Date of incorporation of corporate debtor	30th January, 1996.
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Pune
4. Corporate Identity No. of corporate debtor	U21099PN1996PTC096746
5. Address of the registered office and principal office (if any) of corporate debtor	Survey No. 655/657, AI Post Kasbe Digraj Samdoli Road, Tal. Miraj Sangli, Maharashtra-416305, India.
6. Insolvency commencement date in respect of corporate debtor	15th June, 2026
7. Estimated date of closure of insolvency resolution process	12th December, 2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Pankaj Bhattad Reg No. IBBI/IPA-001/IP-P-0284/12023-2024/14362
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Finwin Turnaround and Restructuring Pvt.Ltd, 605, Suntek Crest, Mukund Nagar, Andheri Kurla Road, Andheri (E), Mumbai City, Maharashtra, 400059, Email: mpankajbhattad@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: Finwin Turnaround and Restructuring Pvt.Ltd, 605, Suntek Crest, Mukund Nagar, Andheri Kurla Road, Andheri (E), Mumbai City, Maharashtra, 400059, Email: cipr.bansi@gmail.com
11. Last date for submission of claims	29th June, 2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Not applicable.

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the M/s Banshi Pulp and Paper Mills Private Limited on 15th June, 2026. The creditors of M/s Banshi Pulp and Paper Mills Private Limited, are hereby called upon to submit their claims with proof on or before 29th June, 2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-  
Pankaj Bhattad  
Interim Resolution Professional  
In the Matter of M/s Banshi Pulp & Paper Mills Private Limited  
IBBI/IPA-001/IP-P-0284/12023-2024/14362  
AFA Valid Till: 31st December, 2026  
17th June, 2026  
Mumbai.

**GRIDCO LIMITED**  
(A Govt. of Odisha Undertaking)  
Regd. Office: Janpath, Bhubaneswar-751022, ODISHA  
Phone: 0674-2543452; Web: www.gridco.in

**AVAIL POWER AT RS. 4.10 PER UNIT**

As per Hon'ble OERC order, eligible commercial & industrial consumers willing to avail green energy at Rs.4.10 per unit, under the Day-Ahead scheduling mechanism, during solar hours (i.e. 08 AM to 04 PM) through a tripartite arrangement with GRIDCO and respective DISCOMs may contact concerned DISCOMs or GRIDCO on E-mail ID : [dir.trading@gridco.in](mailto:dir.trading@gridco.in)  
OIPR-4001/4056/1/26-27/0013

**IndusInd Bank**

Reg. Office: PNA House, First Floor, 57 and 57/1, MIDC, Andheri (E), Mumbai - 400093, Website: www.indusind.com

**POSSESSOR NOTICE (FOR IMMOVABLE PROPERTY)**  
(As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002)

WHEREAS, The undersigned being the Authorized Officer of the INDUSIND BANK LIMITED under the Securitisation and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 (Act No. 54 of 2002) (SARFAESI Act) and in exercise of powers conferred under Section 13 (2) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice dated 31-Jan-2026 through Registered Post thereby calling upon the Borrower, Co-borrower and Guarantor **MR. GOPAL RADHESHAM SARADA SO: RADHESHAM SARADA (BORROWER), MR. RADHESHAM SHIVDAYAL SARADA SO: SHIVDAYAL SARADA (CO-BORROWER), PRASHANT VJAY MHETRE S/O VJAY MHETRE (GUARANTOR)**, vide Loan accounts No. 67001000915 / 7210006391 / 75300010621, to repay the amount mentioned in the said notice being **INR 21,471,704.16/- (Rupees Twenty-Seven Lakhs Forty-One Thousand Seven Hundred Four and Sixteen Paise Only)** as on 23-Jan-2026 within 60 days from the date of receipt of the said notice.

The borrower/co borrower(s) having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13 (4) of the said Act read with rule 9 of the said Rules on this 11 of June 2026

The borrower/co borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of IndusInd Bank Ltd., for an amount of being **INR. 21,471,704.16/- (Rupees Twenty-Seven Lakhs Forty-One Thousand Seven Hundred Four and Sixteen Paise Only)** as on 23-Jan-2026 and further Interest thereon, plus costs, charges, expenses incurred.

**DESCRIPTION OF THE IMMOVABLE PROPERTIES**

All that piece and parcel of PARCEL Non Agri Commercial in the name of Radheshyam Shivdayal Sarada, Commercial Shop having built up area 92.93 Sq. Mtrs. bearing M/1K/1 House No.158, C (Old House No. 1796) constructed on land bearing Survey No. 2604 admeasuring 113.10 Sq. Mtrs. situated at Near Gabilsab Dargah, Village Mangalwedha, Taluka Mangalwedha, District Solapur-413305

**Which is Bounded As:** On or Towards East By: Survey No. 2602, On or Towards South By: Road, On or Towards West By: Road, On or Towards North: Survey No. 2605

**Place:** Solapur **IndusInd Bank Limited**  
**Date:** 17.06.2026 **Authorized Officer**

**CENTRUM HOME LOANS**  
Corporate & Registered Office : Unit No. 801, Centrum House, CST Road, Vidyanageri Marg, Kalina Santacruz (East), Mumbai - 400098, CIN No. U65922MH2016PLC273826

**DEMAND NOTICE**

**Under Section 13(2) of the Securitisation And Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002 read with Rule 3 (1) of the Security Interest (Enforcement) Rules, 2002.**

The undersigned is the Authorised Officer of Centrum Housing Finance Ltd under Securitisation And Reconstruction Of Financial Assets And Enforcement of Security Interest Act, 2002 (the said Act). In exercise of powers conferred under Section 13(2) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorised Officer has issued Demand Notices under section 13(2) of the said Act, calling upon the following Borrower(s) (the said Borrower), to repay the amounts mentioned in the respective Demand Notices issued to them that are also given below.

In connection with above, Notice is hereby given, once again, to the said Borrower to pay to Centrum Housing Finance Ltd, within 60 days from the publication of this Notice, the amounts indicated herein below, together with further interest and other charges till date of repayment of the dues in full, as detailed in the said Demand Notices, from the dates mentioned below till the date of payment and/or realization, payable under the loan agreement read with other documents/writings, if any, executed by the said Borrowers. As security for due repayment of the loan, the following assets have been mortgaged to Centrum Housing Finance Ltd by the said Borrowers respectively.

Sr. No.	Loan Account No./ Name of the Borrower(s)/ Co-Borrower(s)	Total Outstanding Dues (Rs.)	NPA Date		Description of secured asset (immovable property)
			Sec.13(2) Notice Date	FCL Date	
1	KOLSS24019197 / Sachin Vishwas Salunkhe / Pooja Sachin Salunkhe/ Sujata Vishwas Salunkhe	Rs. 12,36,802.00 (Rupees Twelve Lakh Thirty Six Thousand Eight Hundred Two Only)	06-05-2026 09-06-2026 02-06-2026		In The Rights, Piece And Parcel of Immovable Property Bearing Malmatta No 2704, adm. 1070 soft, Brahmuri, Grampanchayat- Masur, Tal.- Karad, Dist- Satara-415106, Maharashtra. Boundaries: East : Prop. Of Pavan Ramchandra Jadhav West : Prop. Of Suresh Vishnu Panskar North : Road South : Prop. Of Sangita Balaso Jagdale

If the said Borrowers shall fail to make payment to Centrum Housing Finance Ltd as aforesaid, Centrum Housing Finance Ltd shall proceed against the above secured assets under Section 13(4) of the Act and the applicable Rules, entirely at the risks of the said Borrowers as to the costs and consequences. The said Borrowers are prohibited under the Act from transferring the aforesaid assets, whether by way of sale, lease or otherwise without the prior written consent of Centrum Housing Finance Ltd. Any person who contravenes or abets contravention of the provisions of the said Act or Rules made thereunder, shall be liable for imprisonment and/or penalty as provided under the Act.

**Place: Maharashtra Date : 17.06.2026**

Sd/-, Authorised Officer For Centrum Housing Finance Ltd

**CAPRI GLOBAL HOUSING FINANCE LIMITED**  
HOUSING FINANCE LIMITED

Registered & Corporate Office : -502, Tower-A, Peninsula Business Park, Senapati Bapat Marg, Lower Parel, Mumbai-400013  
**Circle Office :** -B, 2nd floor, Pusa Road, Rajinder Place, New Delhi-110060

**APPENDIX- IV-A [See proviso to rule 8 (6) and 9 (1)]**  
**Sale notice for sale of immovable properties**

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) and 9 (1) of the Security Interest (Enforcement) Rules, 2002 Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Constructive/physical possession of which has been taken by the Authorised Officer of Capri Global Housing Finance Limited Secured Creditor, will be sold on "As is where is", "As is what is" and "Whatever there is" on dates below mentioned, for recovery of amount mentioned below due to the Capri Global Housing Finance Limited Secured Creditor from Borrower mentioned below. The reserve price, EMD amount and property details mentioned below.

SR. NO.	1. BORROWER(S) NAME 2. OUTSTANDING AMOUNT	DESCRIPTION OF THE MORTGAGED PROPERTY	1. DATE & TIME OF E-AUCTION 2. LAST DATE OF SUBMISSION OF EMD 3. DATE & TIME OF THE PROPERTY INSPECTION	1. RESERVE PRICE 2. EMD OF THE PROPERTY 3. INCREMENTAL VALUE
1.	<b>1. Mr. Akeshkumar Rajan Palase ("Borrower") 2. Mrs. Pramila Rajan Palase (Co-Borrower) LOAN ACCOUNT No. LNHLSAN000014458 (Old) / 5120000881681 (New) Rupees 48,33,651 /- (Rupees Forty Eight Lakh Thirty Three Thousand Six Hundred and Fifty One Only) as on 16.06.2026 along with applicable future interest.</b>	All Piece and Parcel of Flat/Unit No. 4 (admeasuring super-built-up area 870 Sq. Ft.) on the Ground Floor in the apartment known as Durvankur Heights constructed on Gat No. 91/2C14 and 91/2A/2 out of Plot No. 134 [admeasuring 787.60 Sq. Mts. (R.S. No. 91/2A/2 out of admeasuring 468.8 Sq. Mts.)] situated at Shahunagar Jaysingpur Nagarpurshad Near Hanuman Temple Taluka Shirol District Kolhapur Maharashtra - 416101 Alongwith Construction Thereon present and future Both.	<b>1.E-AUCTION DATE: 22.07.2026 (Between 3:00 P.M. to 4:00 P.M.) 2. LAST DATE OF SUBMISSION OF EMD WITH KYC: 21.07.2026 3. DATE OF INSPECTION: 20.07.2026</b>	<b>RESERVE PRICE: Rs. 21,60,000/- (Rupees Twenty One Lakh Sixty Thousand Only). EARNEST MONEY DEPOSIT: Rs. 2,16,000/- (Rupees Two Lakh Sixteen Thousand Only) INCREMENTAL VALUE: Rs. 10,000/- (Rupees Twenty Thousand Only)</b>

For detailed terms and conditions of the sale, please refer to the link provided in Capri Global Housing Finance Limited Secured Creditor's website i.e. www.caprihome loans.com/auction

**TERMS & CONDITIONS OF ONLINE E-AUCTION SALE:-**

- The Property is being sold on "AS IS WHERE IS, WHATEVER THERE & WITHOUT RECOURSE BASIS". As such sale is without any kind of warranties & indemnities.
- Particulars of the property / assets / viz. extent & measurements specified in the E-Auction Sale Notice has been stated to the best of information of the Secured Creditor and Secured Creditor shall not be answerable for any error, misstatement or omission. Actual extent & dimensions may differ.
- Inter-se bidding among the qualified bidders shall start from the highest bid quoted by the qualified bidders. During the process of inter-se bidding, there will be unlimited extension of 10 minutes each, i.e. the end time of e-auction shall be automatically extended by 10 Minutes each time bid is made within 10 minutes from the last extension.
- Bids once made shall not be cancelled or withdrawn. All bids made from the user id given to bidder will be deemed to have been made by him alone.
- Immediately upon closure of E-Auction proceedings, the highest bidder shall confirm the final amount of bid quoted by him BY E-Mail both to the Authorised Officer, Capri Global Housing Finance Limited, Regional Office No. 7th Floor, Above new passport office, Dosti Pinnacle, Wagale Estate, Road No. 22, Thane - 400604 or No. 031-302, Third floor, 927, Sanas Memories, F.C.Road, Shivaji Nagar, Pune, Maharashtra-411004 latest by 03:00 PM on 21.07.2026
- The sealed cover should be super scribed with "Bid for participating in E-Auction Sale - in the Loan Account No. \_\_\_\_\_ (as mentioned above) for property of "Borrower Name".
- After expiry of the last date of submission of bids with EMD, Authorised Officer shall examine the bids received by him and confirm the details of the qualified bidders (who have quoted their bids over and above the reserve price and paid the specified EMD with the Secured Creditor) to the service provider M/S eProcurement Technologies Limited enable them to allow the qualified bidders to participate in the online inter-se bidding / auction proceedings on the date and time mentioned in E-Auction Sale Notice.
- Inter-se bidding among the qualified bidders shall start from the highest bid quoted by the qualified bidders. During the process of inter-se bidding, there will be unlimited extension of 10 minutes each, i.e. the end time of e-auction shall be automatically extended by 10 Minutes each time bid is made within 10 minutes from the last extension.
- Bids once made shall not be cancelled or withdrawn. All bids made from the user id given to bidder will be deemed to have been made by him alone.
- Immediately upon closure of E-Auction proceedings, the highest bidder shall confirm the final amount of bid quoted by him BY E-Mail both to the Authorised Officer, Capri Global Housing Finance Limited, Regional Office No. 7th Floor, Above new passport office, Dosti Pinnacle, Wagale Estate, Road No. 22, Thane - 400604 or No. 031-302, Third floor, 927, Sanas Memories, F.C.Road, Shivaji Nagar, Pune, Maharashtra-411004 and the Service Provider for getting declared as successful bidder in the E-Auction Sale proceedings.
- The successful bidder shall deposit 25% of the bid amount (including EMD) within 24 hour of the sale, being knocked down in his favour and balance 75% of bid amount within 15 days from the date of sale by DD/Pay order/NEFT/RTGS/Chq favouring Capri Global Housing Finance Limited.
- In case of default in payment of above stipulated amounts by the successful bidder / auction purchaser within the stipulated time, the sale will be cancelled and the amount already paid (including EMD) will be forfeited and the property will be again put to sale.
- At the request of the successful bidder, the Authorised Officer in his absolute discretion may grant further time in writing, for depositing the balance of the bid amount.
- The Successful Bidder shall pay 1% of Sale price towards TDS (out of Sale proceeds) (if applicable) and submit TDS certificate to the Authorised officer and the deposit the entire amount of sale price (after deduction of 1% towards TDS), adjusting the EMD within 15 working days of the acceptance of the offer by the authorized officer, or within such other extended time as deemed fit by the Authorised Officer, failing which the earnest deposit will be forfeited.
- The decision of the Authorised Officer is final, binding and unquestionable.
- All bidders who submitted the bids, shall be deemed to have read and understood the terms and conditions of the E-Auction Sale and be bound by them.
- Movable Article (if any) lying in the property is not part of this sale.
- Please Note that Forfeiture for Non-Participation by Sole Bidder. Where only one bidder is found eligible after deposit of EMD, such bidder shall mandatorily log in and participate in the live e-auction at the scheduled date and time. Mere submission of bid form and deposit of EMD shall not constitute participation. If the sole eligible bidder fails to log in and participate in the live e-auction for any reason whatsoever (except certified technical failure of the e-auction service provider), the EMD shall stand automatically forfeited without further notice, and the Authorized Officer shall be free to cancel the auction and/or conduct a fresh auction without any liability to the bidder.
- For further details and queries, contact Authorised Officer, Capri Global Housing Finance Limited or Mr. Suneet Patil Mobile No. 9930148607, Mr. Ajeet Kumar Mo. No. 9910198552.
- This publication is also 30 (Thirty) days notice to the Borrower / Mortgagor / Guarantors of the above said loan account pursuant to rule 8(6) and 9 (1) of Security Interest (Enforcement) Rules 2002, about holding of auction sale on the above mentioned date / place.

**Special Instructions / Caution: Bidding in the last minutes/seconds should be avoided by the bidders in their own interest. Neither Capri Global Housing Finance Limited nor the Service Provider will be responsible for any lapses/failure (Internet failure, Power failure, etc.) on the part of the bidder in such cases. In order to ward off such contingent situation, bidders are requested to make all the necessary arrangements / alternatives such as back-up power supply and whatever else required so that they are able to circumvent such situation and are able to participate in the auction successfully.**

**Place : MAHARASHTRA Date : 17-JUNE-2026** **Sd/- (Authorised Officer) Capri Global Housing Finance Limited**